

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SANWARIYAJI BUSINESS VENTURE PRIVATE LIMITED OPERATING IN REAL ESTATE SECTOR AT JAIPUR, & MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	Sanwariyaji Business Venture Private Limited CIN No: U45201RJ2011PTC037210
2.	Address of the registered office	59, Mansarovar Colony Kalwar Road, Jhotwara, Jaipur, Rajasthan, India-302012
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Block- B, Guman Eternity at plot Nos. GH-1 & GH-2, Subhash Nagar, Shastri Nagar, Jaipur. Office at 4th Floor, Solaric Building D of Urmi Corporate Park, Plot No. CTS no. 988 (Part), 98C, S. No. 46 (PT) and 47 (PT) of Village Tungwa, Saki Vihar Road, Andheri (E) Mumbai
5.	Installed capacity of main products/ services	NA
6.	Quantity and value of main products/ services sold in last financial year	NA
7.	Number of employees/ workmen	0
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought by sending an email on cirp.sanwariyaji2025@gmail.com and/ or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on cirp.sanwariyaji2025@gmail.com
10.	Last date for receipt of expression of interest	02/12/2025
11.	Date of issue of provisional list of prospective resolution applicants	12/12/2025
12.	Last date for submission of objections to provisional list	17/12/2025

13.	Date of issue of final list of prospective resolution applicants	27/12/2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	01/01/2026
15.	Last date for submission of resolution plans	31/01/2026
16.	Process email id to submit Expression of Interest	cirp.sanwariyaji2025@gmail.com
17.	[Details of the corporate debtor's registration status as MSME.]	NA



VIKAS KHIYANI

Resolution Professional

In the matter of 'Sanwariyaji Business Venture Private Limited'

IP Registration No. IBBI/PA-001/IP-P-02738/2022-2023/14194

Reg. & Comm Address: 910, 9th Floor, Ajmera Sikova, Opposite Damodar Park, Nityanand

Nagar, Ghatkopar West, Mumbai-400086

E/ cirp.sanwariyaji2025@gmail.com / cavikas.khiyani@gmail.com

AFA Validity Date: 31/12/2025

Date: 17th November, 2025

Place: Mumbai

CENTRAL RAILWAY

CORRIGENDUM

Tender Notice No: S.120.T.Corrigendum/E-Auction Prog./Nov-25, Date: 14.11.2025. Corrigendum to E-Auction Programme for the month of November- 2025. In partial modification to the original E-Auction Programme for the month of **November 2025**, the following change is hereby notified:

Auction Conducting officers	Auction Date & Day	Modified Auction Date & Day	Contact No.
Sr.DMM/NGP	24.11.2025	28.11.2025	7219612750
	Monday	Friday	

All other details and conditions mentioned in the original programme remain unchanged.

Note: Supplementary Auction will be conducted on next working day from the original date & timing of Auction for eligible lots if required. Railway administration reserves the right to cancel any of the supplementary Auction on its own discretion.

Note:- a) Railway reserves the right to withdraw any lot from e-auction. Railway also reserves the right to auction any lot of any depot/divisions in any subsequent auction in a suitable manner. Also unsold lots of any Depot/Division can be sold in subsequent auction of other Depot/Division of Central Railway. **b)** As per Govt. policy, where recycling of scrap material involves environment and pollution issues, such lots will be sold only to the authorized bidders having valid licenses issued by the Central Pollution Control Board (CPCB)/State Pollution Control Board (SPCB). **c)** e-Auction catalogue will be available on the website www.ireps.gov.in **d)** In case any assistance is required regarding e-Auction, digital signatures, Registration procedure and participation etc., please contact respective Auction Conducting officers as above or Dy.CMM/Sales/HQ, Mobile No. 8828110761, Email address - dycmm.s.cstm@gmail.com or dycmm@cr.railnet.gov.in **AK-665**

Unsafe and unauthorized work near the railway line is a punishable offence

INDIAN INSTITUTE OF INSURANCE SURVEYORS AND LOSS ASSESSORS
CIN: U09092TG2005NP1047675
Registered Office: 6-173, Office No. 104 & 106, First Floor, Saeed Plaza, LakdiKaPul Hyderabad-500004, Telangana, India. E-mail: admin@iisla.co.in Website: <http://www.iisla.co.in> Tel: 040-23261072, 23261073

NOTICE

Notice is hereby given that the **16th Adjourned Annual General Meeting** of the Company is scheduled to be held on Thursday, The 11th day Of December, 2025 At 11:00 A.M. At Hotel The Plaza, 6-3-870, Greenlands, Begumpet, Hyderabad - 500016, Telangana India and also through Video Conferencing or Other Audio-Visual Means (VC/OAVM) in compliance with all the applicable provisions of Companies Act, 2013 (ACT) and applicable rules therein along with General Circulars Nos. 14/2020 dated 08 April 2020, 13 April 2020, 15 June 2020, 28 September 2020, 31 December 2020, 23 June 2021, 08 December 2021, 05 May 2022, 28 December 2022, 25 September 2023, And 19 September 2024 (Collectively Referred To As "MCA Circulars") to transact the businesses as set out in the Notice dated 15th November, 2025. Members attending the AGM through VC/OAVM shall be reckoned for the purpose of Quorum u/s 103 of the Act. In compliance of the above Circulars, the Notice of Adjourned AGM and the Financial statements to the FY 2023-2024 along with Board's report, Auditor's report, and other documents required to be attached thereto (Collectively referred as "Annual Report") will be sent only by e-mail to all the members of The Company whose e-mail address are registered with the Company. The electronic dispatch of notice along with other documents have been completed on Thursday 20th November, 2025 and will also be available on the Company's website at <https://www.iisla.co.in/> and the E-Voting Agency (i.e. Right2Vote). Members who have not yet registered their email addresses are requested to register the same by providing their name, Membership Number, e-mail id to receive the notice calling 16th Adjourned AGM, Annual Report & other documents permissible to be sent through electronic mode, by sending e-mail to admin@iisla.co.in. The member whose name appears in the List of Good Standing Members as on 27th day of October 2025 (cut-off date) shall be entitled to vote by way of e-voting on the date of Adjourned AGM from the commencement of the meeting till 15 minutes post the conclusion of the meeting. Every member shall have one vote on each resolution subject to Articles of Association of the Company. Members are requested to carefully read all the Notices which are set out in the Notice of the 16th Adjourned AGM and casting votes through remote e-voting.

Indian Institute of Insurance Surveyors And Loss Assessors
Sd/-
Ajay Girdhar
Director and Secretary
DIN: 08517361

THE SPECIAL RECOVERY OFFICER

Authorised U/s 156(1) of M.C.S.Act 1960 and there under Rule 107 of M.C.S. Rule 1961

Attached to Shivkrupa Sahakari Patpedhi Ltd., Mumbai, Suryadarshan Tower, Near Nitin Co., Signal, Eastern Express Highway, Thane (W) – 400 604
Tel No. 022-25835415

FORM "Z"

[See Sub-Rule 11(D-1)] of Rule 107]

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas the undersigned being the Special Recovery Officer attached to Shivkrupa Sahakari Patpedhi Limited, Mumbai, under the Maharashtra Co-operative Societies Rules, 1961, issued a demand notice dated 17/01/2025 calling upon the judgment debtors **MR. BANSODE ANANT VASANT** to repay an amount mentioned in the notice being **Rs. 7,27,354/- (Rupees SEVEN LAKH TWENTY SEVEN THOUSAND THREE HUNDRED FIFTY FOUR Only)** within a period of 15 (fifteen) days from the date of receipt of the said notice and the judgment debtor having failed to repay amount, the undersigned has issued a notice before attachment dated **03/02/2025** and attached the property described herein below.

The judgment debtors having failed to repay the amount, notice is hereby given to the judgment debtors and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Rule 107[11(d-1)] of the Maharashtra Co-operative Societies Rules, 1961, on this **07/11/2025**

The judgment debtors **MR. BANSODE ANANT VASANT** in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Shivkrupa Sahakari Patpedhi Limited, Mumbai, for an amount **Rs. 5,53,604/- (Rupees SIX LAKH FIFTY THREE THOUSAND SIX HUNDRED FOUR Only)** and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY
ROOM NO 13 CHAWL NO 07 SAI LEELA CHAWL
MATOSHRI JANKI NAGAR MANISHA NAGAR
KALWA WEST PIN- 400605
ELECTRICITY BILL CONSUMER NO. 000023095599

Suryakant Pandit Kumbhar
Special Recovery Officer
(Authorised U/s 156(1) of M.C.S. Act 1960 & thereunder Rule 107 of M.C.S. Rule 1961)

THE SPECIAL RECOVERY OFFICER

Authorised U/s 156(1) of M.C.S.Act 1960 and there under Rule 107 of M.C.S. Rule 1961

Attached to Shivkrupa Sahakari Patpedhi Ltd., Mumbai, Suryadarshan Tower, Near Nitin Co., Signal, Eastern Express Highway, Thane (W) – 400 604
Tel No. 022-25835415

FORM "Z"

[See Sub-Rule 11(D-1)] of Rule 107]

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas the undersigned being the Special Recovery Officer attached to Shivkrupa Sahakari Patpedhi Limited, Mumbai, under the Maharashtra Co-operative Societies Rules, 1961, issued a demand notice dated **06/02/2023** calling upon the judgment debtors **1.MR. SHARAD HARISHCHANDRA MORE 2. GANESH HARISHCHANDRA MORE 3. VANDANA HAHRISHCHANDRA MORE 4. RAMESHA BUDHA TAYDE 5. RAJU RAMESHKUMAR LODH 6. RAMESH ANAND MADALE** to repay an amount mentioned in the notice being **Rs. 8,23,378/- (Rupees EIGHT LAKH TWENTY THREE THOUSAND THREE HUNDRED SEVENTY EIGHT Only)** within a period of 15 (fifteen) days from the date of receipt of the said notice and the judgment debtor having failed to repay amount, the undersigned has issued a notice before attachment dated **23/02/2023** and attached the property described herein below.

The judgment debtors having failed to repay the amount, notice is hereby given to the judgment debtors and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Rule 107[11(d-1)] of the Maharashtra Co-operative Societies Rules, 1961, on this **11/01/2024**

The judgment debtors **1.MR. SHARAD HARISHCHANDRA MORE, GANESH HARISHCHANDRA MORE & VANDANA HAHRISHCHANDRA MORE** in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Shivkrupa Sahakari Patpedhi Limited, Mumbai, for an amount **Rs. 9,29,120/- (Rupees NINE LAKH TWENTY NINE THOUSAND ONE HUNDRED TWENTY Only)** and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY
ROOM NO 06 SHRI GANESH CHAWL
OPP. SAIBABA MANDIR MHASODA NAGAR
DIVA EAST PIN- 400612

HEMANT NAMDEO MOHITE
Recovery Officer
(Authorised U/s 156(1) of M.C.S. Act 1960 & thereunder Rule 107 of M.C.S. Rule 1961)

Date : 11/01/2024
Place : DIVA EAST

HITACHI ENERGY INDIA LTD.

REGISTERED OFFICE: 8TH FLOOR, BRIGADE OPUS, 70/401 KODIGEHALLI MAIN ROAD, BENGALURU - 560092, KARNATAKA

NOTICE IS HEREBY GIVEN THAT THE CERTIFICATE(S) FOR THE UNDERMENTIONED SECURITIES OF THE COMPANY HAS/HAVE BEEN LOST/MISPLACED AND THE HOLDERS OF THE SAID SECURITIES HAVE APPLIED TO THE COMPANY TO ISSUE DUPLICATE CERTIFICATE(S).

ANY PERSON WHO HAS A CLAIM IN RESPECT OF THE SAID SECURITIES SHOULD LODGE SUCH CLAIM WITH THE COMPANY AT ITS REGISTERED OFFICE WITHIN 15 DAYS FROM THIS DATE, ELSE THE COMPANY WILL PROCEED TO ISSUE DUPLICATE CERTIFICATE WITHOUT FURTHER INTIMATION.

FOLIO NO.	NAME OF SHAREHOLDER	CERTIFICATE NOS.	DISTINCTIVE NOS.	QTY
APS0157458	MOTI CHAND	157458	42278437 - 42278442	6
APS0157459		157459	42278443 - 42278548	106
APS0157460		157460	42278549 - 42278692	144

PLACE : MUMBAI
DATE : 17-11-2025

NAME OF THE SHAREHOLDER
MOTI CHAND

THE SPECIAL RECOVERY OFFICER

Authorised U/s 156(1) of M.C.S.Act 1960 and there under Rule 107 of M.C.S. Rule 1961

Attached to Shivkrupa Sahakari Patpedhi Ltd., Mumbai, Suryadarshan Tower, Near Nitin Co., Signal, Eastern Express Highway, Thane (W) – 400 604
Tel No. 022-25835415

FORM "Z"

[See Sub-Rule 11(D-1)] of Rule 107]

POSSESSION NOTICE FOR IMMOVABLE PROPERTY

Whereas the undersigned being the Special Recovery Officer attached to Shivkrupa Sahakari Patpedhi Limited, Mumbai, under the Maharashtra Co-operative Societies Rules, 1961, issued a demand notice dated **17/01/2025** calling upon the judgment debtors **MR. HALADE VILAS BABAN** to repay an amount mentioned in the notice being **Rs. 7,27,354/- (Rupees SEVEN LAKH TWENTY SEVEN THOUSAND THREE HUNDRED FIFTY FOUR Only)** within a period of 15 (fifteen) days from the date of receipt of the said notice and the judgment debtor having failed to repay amount, the undersigned has issued a notice before attachment dated **03/02/2025** and attached the property described herein below.

The judgment debtors having failed to repay the amount, notice is hereby given to the judgment debtors and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him under Rule 107[11(d-1)] of the Maharashtra Co-operative Societies Rules, 1961, on this **07/11/2025**

The judgment debtors **MR. HALDE VILAS BABAN** in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Shivkrupa Sahakari Patpedhi Limited, Mumbai, for an amount **Rs. 5,53,604/- (Rupees SIX LAKH FIFTY THREE THOUSAND SIX HUNDRED FOUR Only)** and interest thereon.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ROOM NO 6/17 SAI LEELA CHAWL
MATOSHRI JANKI NAGAR
MANISHA NAGAR KALWA WEST PIN- 400605.
ELECTRICITY BILL CONSUMER NO. 000023231069

Suryakant Pandit Kumbhar
Special Recovery Officer
(Authorised U/s 156(1) of M.C.S. Act 1960 & thereunder Rule 107 of M.C.S. Rule 1961)

Date : 07/11/2025
Place : Kalwa

GHV INFRA PROJECTS LIMITED

Registered Office: A-511, 5th Floor, Kanakia Wall Street, Andheri Kurla Road, Andheri (East), Chakala MIDC, Mumbai - 400093.
Tel: +91 22 6941 1500. Email: info@ghvinfra.com Web: www.ghvinfra.com
CIN No.: L43900MH1976PLC457495

48TH ANNUAL GENERAL MEETING OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCING (VC)/ OTHER AUDIO-VISUAL MEANS (OAVM)

NOTICE is hereby given that the 48th Annual General Meeting ("AGM") of the members of the GHV Infra Projects Limited ("the company") will be held on Monday, December 15, 2025 at 03:00 P.M. (IST) through video Conferencing (VC)/ Other Audio Visual Means (OAVM) facility provided by National Securities Depository Limited ("NSDL") and in compliance with the applicable provisions of Companies Act, 2013 and the rules made thereunder, read with General Circular dated April 8, 2020 read with Circulars dated April 13, 2020, June 15, 2020, September 28, 2020, December 31, 2020 and June 23, 2021, December 28, 2022 and Circulars dated May 12, 2020, January 15, 2021 and such others subsequent circulars issued in this regard, the latest being September 22, 2025 and such other circulars as issued by the Securities and Exchange Board of India ("SEBI Circular") and Ministry of Corporate Affairs ("MCA Circulars") to transact the business set out in the Notice convening the AGM.

The Annual Report for the financial year 2024-25 along with the Copy of Notice of the 48th AGM will be sent in electronic mode to the Members whose e-mail ids are registered with the Company or the Depository Participant(s) as on Friday, November 14, 2025. The aforesaid documents will be available on the website of the Company at <https://ghvinfra.com> and on the website of the stock exchange at www.bseindia.com. As per the MCA Circulars and SEBI Circular, no physical copies of the Annual Report and notice of AGM will be sent to any Members. In accordance with the Regulations 36(1)(b) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, a letter for providing a web-link for accessing the Annual Report will be sent to those members who have not registered their e-mail ids.

Eligible Members whose email addresses are not registered with the Company/DPs are requested to get their e-mail addresses registered for the purpose of receiving the credentials for remote e-voting along with the Notice of 48th AGM and Annual Report for the Financial Year 2024-25 in following manner(s):

- Members holding shares in physical mode are requested to send an email to cs@ghvinfra.com, mumbai@in.phdms.mvlg.com along with necessary documents like Folio No., Name of member(s) and self-attested scanned copy of PAN Card or Aadhaar card for registering their email addresses.
- Members holding Shares in Demat mode are requested to contact their respective Depository Participant for registering the email addresses.

Manner of remote e-voting and e-voting during the AGM:

The Company is providing e-voting facility (remote e-voting) to its members to cast their votes on all the resolutions set out in the notice of the AGM. Additionally, the Company has facility of voting through e-voting during the AGM (e-voting). The procedure for remote e-voting and e-voting during the AGM by the members holding shares in electronic mode/physical mode will be provided in the Notice of AGM.

For GHV INFRA PROJECTS LIMITED
Sd/-
Daksh Tulsihai Mewada
Company Secretary & Compliance Officer

Place: Mumbai
Date: November 17, 2025

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR SANWARIYAJI BUSINESS VENTURE PRIVATE LIMITED OPERATING IN REAL ESTATE SECTOR AT JAIPUR, & MUMBAI

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS
1	Name of the corporate debtor along with PAN & CIN LPP No. [Sanwariyaji Business Venture Private Limited CIN No: U45201RJ2011PTC037210]
2	Address of the registered office [59, Mansarovar Colony Kalwar Road, Jhotwara, Jaipur, Rajasthan, India-302012]
3	URL of website [NA]
4	Details of place where majority of fixed assets are located [Block-B, Guman Eternity at plot Nos. GH-1 & GH-2, Subhash Nagar, Shastri Nagar, Jaipur. Office at 4th Floor, Solaris Building D of Urmil Corporate Park, Plot No. CTS no. 988 (Part), 98C, S. No. 46 (PT) and 47 (PT) of Village Tungwa, Saki Vihar Road, Andheri (E) Mumbai]
5	Installed capacity of main products/ services [NA]
6	Quantity and value of main products/ services sold in last financial year [NA]
7	Number of employees/ workmen [0]
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: [The details can be sought by sending an email on corp.sanwariyaji2025@gmail.com and/or Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.]
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: [The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on corp.sanwariyaji2025@gmail.com]
10	Last date for receipt of expression of interest [02/12/2025]
11	Date of issue of provisional list of prospective resolution applicants [12/12/2025]
12	Last date for submission of objections to provisional list [17/12/2025]
13	Date of issue of final list of prospective resolution applicants [27/12/2025]
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants [01/01/2025]
15	Last date for submission of resolution plans [31/01/2026]
16	Process email id to submit Expression of interest [corp.sanwariyaji2025@gmail.com]
17	[Details of the corporate debtor's registration status as MSME.] [NA]

VIKAS KHIYANI
Resolution Professional
In the matter of "Sanwariyaji Business Venture Private Limited"
IP Registration No. IBBI/PA/01/JP-P/2738/2022/23/14194
Reg. & Comm Address: 910, 9th Floor, Almera Sikova, Opposite Damodar Park, Nityanand Nagar, Ghatkopar West, Mumbai-400086
E/ corp.sanwariyaji2025@gmail.com / vikas.khiyani@gmail.com
AFA Validity Date: 31/12/2025

Date: 17th November 2025
Place: Mumbai

GLAXOSMITHKLINE PHARMACEUTICALS LIMITED

(Regd. Office: Dr. Annie Besant Road, Worli, Mumbai-400030)

NOTICE

This is to inform the general public that Original Share Certificate(s) issued by GlaxoSmithKline Pharmaceuticals Limited, the details of which are as mentioned below, have been lost/misplaced and an application has been made by the holder(s) for issuance of duplicate Share Certificate(s) in respect thereof.

Name(s) of Holder	Folio No.	Certificate No.	Distinctive No. From To	No. of Shares
Sisir Ranjan Dutta (deceased)	0068391	296576	16925670 16925719	50
Bodhisattwa Dutta		30351	17203045 17203094	50
		679361	32955848 32955894	50
		679362	32955895 32955944	50

Any person who has a claim in respect of the said shares or objection to the issuance of the duplicate Share Certificate shall lodge such claim or objection with the Company at its Registered Office within 15 (fifteen) days from the publication of this notice or else the Company will proceed to issue duplicate Share Certificate(s) in favour of the holder(s) without any further delay.

Place : Mumbai
Date : 15.11.2025

Name(s) of the Holder:
(BODHISATTWA DUTTA)

AUTHUM AUTHUM INVESTMENT & INFRASTRUCTURE LIMITED

Regi.Off. : 707, Raheja Centre, Free Press Journal Road, Nariman Point, Mumbai-21. Ph.: (022) 6747 2117 Fax: (022) 6747 2118 E-mail: info@authum.com

POSSESSION NOTICE

(As per Rule 8(1) of Security Interest (Enforcement) Rules, 2002

Whereas the undersigned being the Authorised officer of the Authum Investment & Infrastructure Limited ("AIL") (Resulting Company pursuant to the demerger of lending business from Reliance Commercial Finance Limited ("RCFL") to AIL vide NCLT order dated 10.05.2024), under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of Powers conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand Notices dated **30-06-2025** calling upon the borrower **Mohiuddin Ahmed Choudhary** Co-borrowers **Umme Habiba Mohiuddin Ahmed Choudhury** to repay the amount mentioned in the notice being **Rs.26,24,282/- (Rupees Twenty Six Lakh Twenty Four Thousand Two Hundred Eighty Two Only)** under Loan Account No. RHAHHUM000039687 & RHHTMUM000040797 with further interest and costs within 60 days from the date of receipt of the said notices.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower/Co-Borrower and the public in general that the undersigned has taken SYMBOLIC POSSESSION of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on this **13th of November of the year 2025**.

The Borrower/ Co-Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Authum Investment & Infrastructure Limited for an amount of **Rs.26,57,155/- (Rupees Twenty Six Lakh Fifty Seven Thousand One Hundred Fifty Five Only)** as on 31-10-2025 along with future interest and cost thereon. The Borrower/ Co-Borrower's attention is invited to provisions of Section 13(8) of the said Act, in respect of time available, to redeem the secured assets.

Description of immovable Property

"ALL THE PIECE AND PARCELS OF THE PROPERTY BEARING FLAT NO. I/503, ADMEASURING ABOUT 495 SQ. FTS. (BUILT UP) EQUIVALENT TO 46 SQ. MTRS. (BUILT UP) AREA ON FIFTH FLOOR OF THE BUILDING KNOWN AS RAM TIRTH APARTMENTS BUILDING B AND SOCIETY KNOWN AS DIVINE CO-OPERATIVE HOUSING SOCIETY LTD. CONSTRUCTED ON A PLOT OF LAND BEARING SURVEY NO.27 HISSANO 2, OF VILLAGE MIREAT MUNSHI COMPOUND POST MIRA KASHIMIRA, DIST THANE -401104 WITHIN THE LIMITS OF MIRA BHAYANDER MUNICIPAL CORPORATION IN THE REGISTRATION DISTRICT SUB-DISTRICT OF THANE."

Date: 13th November 2025
Place : Mumbai

Authorised Officer
Authum Investment & Infrastructure Limited

FORM NO. INC-26

[Pursuant to Rule 30 of Companies (Incorporation) Rules 2014] Advertisement to be published in Newspaper for the change in Registered Office of the Company from one state to another Before the Central Government Regional Director, Western Region In the matter of the Companies Act 2013, Section 13(4) of the Companies Act 2013

and Rule 30(6)(a) of the Companies (Incorporation) Rules 2014

AND

In the matter of **SPAULDING CLINICAL RESEARCH INDIA PRIVATE LIMITED** having its Registered Office at **Office No.61, 6th Floor, Atlanta Building, Nariman Point, Mumbai, Mumbai Nariman Point Mumbai Maharashtra India 400021** ...Petitioner

Notice is hereby given to General Public that the company proposes to make the application to the Central Government under section 13 of the Companies Act 2013, seeking confirmation of alteration of Memorandum of Association of the company in term of special resolution passed at **Extra ordinary General Meeting** held on **MONDAY, 22nd DAY OF SEPTEMBER 2025**, to enable the company to change its Registered Office from "State of Maharashtra" to "State of Telangana".

Any person whose interest is likely to be affected by the proposed change, may deliver either on MCA portal (www.mca.gov.in) by filling investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director, WESTERN REGION at the Address "Everest, 5th Floor, 100 Marine Drive, Mumbai-400002, Maharashtra" within 14 Days of date of publication of this notice with a copy to the applicant company at its registered office at the address mentioned below:

ADDRESS OF REGISTERED OFFICE:

Office No.61, 6th Floor, Atlanta Building, Nariman Point, Mumbai, Mumbai Nariman Point Mumbai Maharashtra India 400021.

For and on behalf of applicant

SPAULDING CLINICAL RESEARCH INDIA PRIVATE LIMITED
SENTHIL PRITHIVIRAJ
(DIRECTOR)
DIN: 08510695

Date : 12-11-2025
Place : Maharashtra

यूनियन बैंक
यूनिफाइड
A Government of India Undertaking

Karjat Branch: Vitthal Nagar, Karjat - 411201,
Web address : www.unionbankofindia.co.in,
E-mail: ubin0561827@unionbankofindia.bank

DEMAND NOTICE

Place: Karjat
To
Date: 17.10.2025
1. Mrs. Baysi Lallu Chauhan, Flat No. 6, Girivan Society, Sanjay Nagar, Near Engg. collage Road, Dahivali, Karjat.
Mr. Rahul Lallu Chauhan (Legal Heirs of Late Mr.chauhan Lallu Kisan) Flat No. 6, Girivan Society, Sanjay Nagar, Near Engg. Collage Road, Dahivali, Karjat.
Ms. Neha lallu Chauhan (Legal Heirs of Late Mr.chauhan Lallu Kisan) Flat No. 6, Girivan Society, Sanjay Nagar, Near Engg. Collage Road, Dahivali, Karjat.
Sir/Madam,

Notice under Sec.13 (2) read with Sec.13 (3) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

You the borrower/mortgagor have availed the following credit facilities from our e-Corporation Bank now Union Bank of India, Karjat branch and failed to pay the dues/installment/ interest / operate the accounts satisfactorily and hence, in terms of the RBI guidelines as to the Income Recognition and Prudential Accounting Norms, your accounts has/have been classified as Non-Performing Asset as on 29.05.2025, As on 17.10.2025 **Rs. 6,95,949.31/-** a sum of Rs. Rupees Six Lakh Ninety Five Thousand Nine Hundred Forty Nine And Thirty One Paisa Only is outstanding in your account.

The particulars of amount due to the Bank from you in respect of the aforesaid accounts is/are as under: (In Rupees)

Type of Facility	Outstanding amount as on date of NPA i.e. as on	Unapplied interest from 29.05.2015 to 17.10.2025
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[illegible]

आयोजित की जाएगी। अतः सर्वसम्मान को नोटिस के माध्यम से एग्रेड द्वारा सूचित किया जाता है कि उक्त निर्देश को प्रस्तावित उक्त सुनवाई स्थल पर उपस्थित होकर अपने लिखित / मौखिक आदेश प्रस्तुत कर सकते हैं इस सम्बन्ध में लिखित आदेश / सुनवाई इस सूचना के प्रकाशन की तिथि से उक्त सुनवाई दिवस तक राखवतार राज्य प्रदूषण निवेक्षण मण्डल, प्रथम चरण, सहकारी भूमि विकास बोर्ड, कलेज रोड पुर्निसर लाइन के सामने लागू में दिखे जा सकते हैं।

भवदीय - राजकुमार मीणा क्षेत्रीय अधिकारी

POSSESSION NOTICE

Whereas The Undersigned Being The Authorized Officer Of The Infinity Fincorp Solutions Pvt. Under The Securitization And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 And In Exercise Of Powers Conferred Under Section 13(2) Read With Rule 8 Of The Security Interest (Enforcement) Rules 2002, Issued A Demand Notice Dated 22nd August 2024 Calling Upon The Borrower (S) /Co-Borrower(s) (1) Shahtan Meena At- Arniya Rasan, Bhiwara-311404, Rajasthan, also at-Patta No. 17 situated at Gram Panchayati Arniya Rasan, Panchayat Samiti Shajhpura, Village Arniya Rasan, Teshil Shajhpura & District- Bhiwara, Rajasthan-311404 (2) Ratani Devi At- Arniya Rasan, Bhiwara-311404, Rajasthan and To Repay The Amount Mentioned In The Notices Being Rs. 20,53,000/- (Rupees Twenty Lakh Fifty-Three Thousand Only) as on 14/08/2024 within 60 days from the date of receipt of the said notices.

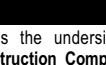
The Borrower(s)/Co-borrower(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/Co-Borrower and the public in general that the undersigned has taken Physical possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the 15th November 2025.

The Borrower(s)/Co-Borrower(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Infinity Fincorp Solutions Pvt Ltd for a total amount of Rs. 20,53,000/- (Rupees Twenty Lakh Fifty-Three Thousand Only) as on 14/08/2024 and further cost and interest thereon.

Description of immovable Property
Mortgage over following properties: All the piece or parcel of Residential Property of Patta No.17 situated at Gram Panchayat Arniya Rasan, Panchayat Samiti Shajhpura, Village Arniya Rasan, Teshil Shajhpura & District- Bhiwara, Rajasthan, admeasuring 1139.5 Sq Ft, belonging to Shahtan Meena East - Self Property North - Property of Mr. Shankar Nath South - Property of Mr. Bheru Lal Meena West - Public Way

Place: Bhiwara
Date: 15/11/2025

Infinity Fincorp Solutions Pvt Ltd
A/o:- Prameandrasingh Panhar

	Indiabulls Asset Reconstruction Company Limited One International Centre, 4th Floor, Tower 1, Elphinstone Road, Mumbai 400013
POSSESSION NOTICE ((Appendix IV) Rule 8(3))	
Whereas the undersigned being the Authorized officer of Indiabulls Asset Reconstruction Company Ltd., having its Registered Office at: Indiabulls Asset Reconstruction Company Limited, One International Centre, Tower-1, 4th Floor, Senapati Bapat Marg, Elphinstone Road, Mumbai - 400013, under the provision of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) (hereinafter referred to as "IBARC") and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rule, 2002 issued a Demand Notice dated 16-October-2020 for loan account number RDD000298N call upon, 1. M/S KAVITA TRADERS (BORROWER) Through proprietor: Mrs Kavita Surana Shop No. 15, Kurnhar Hotel Building, Behind Maharaja School, Near CTO, Sardarpura, Jodhpur-342001, Rajasthan 2. MRS KAVITA SURANA (CO-BORROWER) 444/A, 1st C Road, Sardarpura, Jodhpur-342001, Rajasthan 3. MR PANKAJ SURANA (CO-BORROWER/MORTGAGOR) 444/A, 1st C Road, Sardarpura, Jodhpur-342001, Rajasthan To repay the amount mentioned in the notice being Rs 1,52,25,616 (Rupees One Crore Fifty-Two Lakhs Twenty-Five Thousand and Sixty-One Only) as on 30-09-2020 along with interest from 10-10-2020 in 60 days from the date of receipt of the said notice. "The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this 12th day of November, 2025. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of "Indiabulls Asset Reconstruction Company Ltd." for an amount Rs 1,52,25,616 (Rupees One Crore Fifty-Two Lakhs Twenty-Five Thousand and Sixty-One Only) as on 30-09-2020 along with interest from 10-10-2020. The attention of borrower is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured asset.	
SCHEDULE OF PROPERTY:-	
Flat No UG-02 & UG-03, Plot No 734, Samridhi Complex, 1st C Road, Sardarpura, Jodhpur- 342001, Rajasthan, admeasuring 2250 Sq Ft built up area, Type: Commercial, Owner: Mr Pankaj Surana	
Dated: 12th November 2025 Place: Jodhpur	Sd/- Authorised Officer Indiabulls Asset Reconstruction Company Ltd. Trust XIV

FORM G	
INVITATION FOR EXPRESSION OF INTEREST FOR SANWARIYAJI BUSINESS VENTURE PRIVATE LIMITED OPERATING IN REAL ESTATE SECTOR AT JAIPUR, & MUMBAI	
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
SL.	RELEVANT PARTICULARS
1	Name of the corporate debtor along with PAN & CIN/ LLP No. Sanwariyaaji Business Venture Private Limited CIN: U45201RJ2011PTC037210
2	Address of the registered office 59, Mansarovar Colony Kalwar Road, Jhotwara, Jaipur, Rajasthan, India-302012
3	URL of website NA
4	Details of place where majority of fixed assets are located Block-B, Guman Eternity at plot Nos. GH-1 & GH-2, Subhash Nagar, Shastri Nagar, Jaipur, Office at 4th Floor, Solaric Building D of Urmi Corporate Park, Plot No. CTS no. 988 (Part), 88C, S. No. 46 (PT) and 47 (PT) of Village Tungwa, Saki Vihar Road, Andheri (E) Mumbai
5	Installed capacity of main products/ services NA
6	Quantity and value of main products/ services sold in last financial year NA
7	Number of employees/ workmen 0
8	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: The details can be sought by sending an email on cip.sanwariyaaj2025@gmail.com or/ Virtual Data Room in accordance with the provisions of the Code and Regulations made thereunder.
9	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under Sec 25(2)(h) of the Code can be sought by sending an email on cip.sanwariyaaj2025@gmail.com
10	Last date for receipt of expression of interest 02/12/2025
11	Date of issue of provisional list of prospective resolution applicants 12/12/2025
12	Last date for submission of objections to provisional list 17/12/2025
13	Date of issue of final list of prospective resolution applicants 27/12/2025
14	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants 01/01/2025
15	Last date for submission of resolution plans 31/01/2026
16	Process email id to submit Expression of Interest cip.sanwariyaaj2025@gmail.com
17	[Details of the corporate debtor's registration status as MSME.] NA
VIKAS KHYANI Resolution Professional In the matter of 'Sanwariyaaji Business Venture Private Limited' IP Registration No. [BB/1PA-001/1P-P-0273/26-2023] 14/104 Reg. & Comm Address: 910, 9th Floor, Ajmera Skopas, Opposite Damodar Park, Nityanand Nagar, Ghatakpora West, Mumbai-400086 E/ cip.sanwariyaaj2025@gmail.com / civikas.khyani@gmail.com Date: Mumbai 2025 Place: Mumbai AFA Validity Date: 31/12/2025	

फॉर्म जी

जयपुर और मुंबई स्थित रियल एस्टेट में कार्यरत सांवरियाजी बिजनेस वेंचर प्राइवेट लिमिटेड के लिए अभिरुचि की अभिव्यक्ति हेतु आमंत्रण
(भारतीय दिवाला एवं शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियम 36ए के उप-विनियम (1) के अंतर्गत)

क्र. सं.		
1	कॉर्पोरेट देनदार का नाम, पैन और सीआईएन/एलएलपी संख्या सहित।	सांवरियाजी बिजनेस वेंचर प्राइवेट लिमिटेड सीआईएन संख्या: U45201RJ2011PTC037210
2	पंजीकृत कार्यालय का पता	59, मानसरोवर कॉलोनी, कालवाड़ रोड, जोटवाड़ा, जयपुर, राजस्थान, भारत-302012
3	वेबसाइट का यूआरएल	एनए
4	अधिकांश अचल आस्तियों के स्थान का विवरण	ब्लॉक बी गुमान इटरनिटी स्थित प्लॉट संख्या जीएच-1 और जीएच-2, सुभाष नगर, शास्त्री नगर, जयपुर। कार्यालय यहां ग्राम तुंगवा, साकी विहार रोड, अंधेरी (पूर्व), मुंबई पर कार्यालय चौथी मंजिल, सोलरिंक बिल्डिंग डी, उर्मि कॉर्पोरेट पार्क, प्लॉट संख्या सीटीएस संख्या 988 (भाग), 98सी, क्रम संख्या 46 (पीटी) और 47 (पीटी)
5	मुख्य उत्पादों/सेवाओं की स्थापित क्षमता	एनए
6	पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य	एनए
7	कर्मचारियों/कामगारों की संख्या	0
8	दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों सहित), लेनदारों की सूची सहित अन्य विवरण यूआरएल पर उपलब्ध है:	विवरण cirp.sanwariyaji2025@gmail.com पर ईमेल भेजकर और/या वर्चुअल डेटा रूम से सहित और उसके अंतर्गत बनाए गए विनियमों के प्रावधानों के अनुसार प्राप्त किया जा सकता है।
9	संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों की पात्रता यूआरएल पर उपलब्ध है:	अभिरुचि की अभिव्यक्ति हेतु विस्तृत आमंत्रण, जिसमें संहिता की धारा 25(2)(ह) के अंतर्गत समाधान आवेदकों की पात्रता शामिल होगी, cirp.sanwariyaji2025@gmail.com पर ईमेल भेजकर प्राप्त किया जा सकता है।
10	रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि	02.12.2025
11	संभावित समाधान आवेदकों की अनंतिम सूची जारी करने की तिथि	12.12.2025
12	अनंतिम सूची पर आपत्तियाँ प्रस्तुत करने की अंतिम तिथि	17.12.2025
13	संभावित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि	27.12.2025
14	संभावित समाधान आवेदकों को सूचना ज्ञापन, मूल्यांकन मैट्रिक्स और समाधान योजनाओं के लिए अनुरोध जारी करने की तिथि	01.01.2025
15	समाधान योजनाएँ प्रस्तुत करने की अंतिम तिथि	31.01.2026
16	रुचि की अभिव्यक्ति प्रस्तुत करने हेतु प्रक्रिया ईमेल आईडी	cirp.sanwariyaji2025@gmail.com
17	[कॉर्पोरेट देनदार की एमएसएमई के रूप में पंजीकरण स्थिति का विवरण]	एनए

विकास खियानी

रिजोल्यूशन प्रोफेशनल

'सांवरिया बिजनेस वेंचर प्राइवेट लिमिटेड' के मामले में

आईपी पंजीकरण संख्या IBBI/IPA-001/IP-P-02738/2022-2023/14194

रजि. एवं सामूहिक पता: 910, 9वीं मंजिल, अजमेरा सिकोवा, दामोदर पार्क के सामने,

नित्यानंद नगर, घाटकोपर पश्चिम, मुंबई-400086

E/cirp.sanwariyaji2025@gmail.com/cavikas.khiani@gmail.com

एफएफ वैधता दिनांक: 31/12/2025

दिनांक: 17 नवंबर 2025

स्थान: मुंबई